

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.1096/KB/2019
IA (IB)No.272/KB/2020

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)

2. Hon'ble Member (T), Shri V.K. Gupta (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th February, 2020, 10:30 A.M

Name of the Company		Oracle Finvest and Consultants Pvt. Ltd. Vs. Senioreetaa Designer Ensembles Pvt. Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ajay Kr. Agar

DDL

17/02/2020

2. Richa Modi, ACA

F.C.

17/02/2020

Mrs Sonia Sharma, Adv

ORDER

Ld. Pr. CA appears for the financial creditor. Ld. Counsel appears for the corporate debtor. Corporate Debtor is admitted in CIRP by order dated 05.02.2020. This application is filed under Rule 11 of the NCLT Rules by the corporate debtor pointing out that settlement is arrived in between them and the Financial Creditor. Ld. IRP appears. Since the matter is settled in between the parties, we allow this application subject to payment of cost of Rs.25,000/- to be deposited by the corporate debtor with Prime Minister's National Relief Fund Online and file proof of deposit to the Registry. Corporate Debtor also shall pay CIRP expenses of Rs.25,000/- to IRP. In view of this, IA(IB) 272/KB/2020 is allowed. CP(IB) No.1096/KB/2019 stands disposed off.

(Virendra Kumar Gupta)
Member (T)

(M. B. Gosavi)
Member(J)